

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3783 of 2020

Binod Chouhan Petitioner
Versus
1. The State of Jharkhand
2. Babita Deve Opp. Parties

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Anupam Anand, Advocate
For the Opp. Party : Mr. Gouri S. Prasad, A.P.P.

02/08.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Anupam Anand, learned counsel for the petitioner and Mr. Gouri S. Prasad, learned A.P.P. for the State.

Petitioner has been made accused in connection with Complaint Case No. 316 of 2014.

The marriage of the complainant was solemnized with the petitioner in the year 2008.

It has been alleged that there was demand of Rs. 50,000/- and on non-fulfillment of the said demand she was subjected to torture. The petitioner is also alleged to have married another girl and ultimately the complainant was ousted from her matrimonial house. The petitioner is the husband of the complainant and he is in custody since 14.01.2020.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Bermo at Tenughat, in connection with Complaint Case No. 316 of 2014.

(Rongon Mukhopadhyay, J.)